

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE, KOLKATA BENCH
ORIGINAL APPLICATION NO. 194 OF 2024**

IN THE MATTER OF:

News Item titled "FIR filed over alleged listing of Khuga Reserved Forest Land for sale in Churachandpur" appearing in Ukhrul Times dated 19.08.2024

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Date:12.02.2025

New Delhi

Filed By

Pukhrambam Ramesh Kumar

Advocate for the Respondent 2,3 AND 4
324, Lawyers Chamber Block 'D'
Additional Building Complex
Supreme Court of India
Registration No. 1593
Email:ramesh.pukhrambam@gmail.com
Ph:9811851800



Office of Ramesh Pukhrambam <courtclerkoframesh@gmail.com>

Service of Counter Affidavit on behalf of the State of Manipur in OA No. 194 of 2024 - News Item titled "FIR filed over alleged listing of Khuga Reserved Forest Land for sale in Churachandpur" appearing in Ukhrul Times dated 19.08.2024" before th Hon'ble NGT (EZ), Kolkata

Office of Ramesh Pukhrambam <courtclerkoframesh@gmail.com>

Wed, Feb 12, 2025 at 12:41 PM

To: apurba ghosh <apu7law@gmail.com>, ngjudicial-kolkata@gov.in

Cc: Ramesh Pukhrambam <ramesh.pukhrambam@gmail.com>

Sir(s)/Ma'ams(s),

Please find the attached Counter Affidavit filed by the Respondent State of Manipur in the captioned matter. The matter is coming up for hearing on 13.02.2025. This may be treated as service upon you.

**Counter Affidavit on behalf of the State of Manipur in O.A. 194 OF 2024 .pdf**

4411K

1

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE, KOLKATA BENCH
ORIGINAL APPLICATION NO. 194 OF 2024**

IN THE MATTER OF:

News Item titled "FIR filed over alleged listing of Khuga Reserved Forest Land for sale in Churachandpur" appearing in Ukhrul Times dated

19.08.2024



COUNTER AFFIDAVIT ON BEHALF OF THE RESPONDENTS NO. 1, 2

AND 4 – THE STATE OF MANIPUR

I, Esther Laltankim Serto, presently serving as Divisional Forest Officer/ Churachandpur Forest Division, Manipur, on behalf of the Respondents No. 1, 2 and 4 do hereby solemnly affirm and state as under:

1. That, I am currently working in the aforesaid capacity and having gone through the records of the matter I say that I am conversant with the facts of the present case and therefore I am competent to depose the present affidavit on behalf of all the State Respondents.
2. That, the Hon'ble Principal Bench of the National Green Tribunal, New Delhi *Suo-motu* registered the present O.A. No. 1120 of 2024 and vide Order dated 02.09.2024 issued notice and transferred the O.A. to this Hon'ble Bench of the Tribunal for filing a response. The relevant paragraphs of the Order dated 02.09.2024 is reproduced herein below:


 12-09-2024
Thokchom Bimol Singh
 Oath Commissioner (Judicial)
 Imphal East District, Manipur
 Regd. No. 562/2024



“

...



2. The matter relates to alleged listing of Khuga Reserved Forest land near Churachandpur in Manipur for sale. As per the article, the incident came to light after a video in the Kuki dialect promoting the sale of plots within the Khuga Reserved Forest as part of an “August offer” amidst significant deforestation in the area, went viral.

3. The news item further highlights that the Manipur Government had declared the Khuga Reserved Forest a protected area under the Manipur Forest Act of 1960 in 1962 to preserve its biodiversity and ecosystem. The article further questions the enforcement of legal protection for the land and why such illegal transactions are occurring despite these protections.

4. The above news item indicates violation of the provisions of the Forest Conservation Act 1980 and the Environment Protection Act, 1986.

5. The news item raises substantial issues relating to compliance with environmental norms and implementation of the provisions of scheduled enactment.

”

[Handwritten Signature]
12.02.2025

Thokehom Bimol Singh
Oath Commissioner (Judicial)
Imphal East District, Manipur
Regd. No. 562/2024

PRELIMINARY SUBMISSIONS

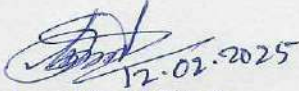
Manipur Forest Rules, 2021

3. It is most respectfully submitted that there is no Manipur Forest Act of 1960 as alleged in the news article. However, it is submitted that a Manipur Forest Rules, 1971 was superseded by the Manipur Forest Rules, 2021, Indian Forest Act, 1927, and Indian Forest (Manipur Amendment) Act, 2018.



Khuga Forest

4. It is most respectfully submitted that there is no notification declaring the Khuga Forest as a Reserved Forest or a Protected Forest. Furthermore, it is submitted that the Khuga Forest is not included in the list of all Reserved Forests, Protected Forests and Proposed Reserved Forests in the State of Manipur. A true and correct copy of the list of all Reserved Forests, Protected Forests and Proposed Reserved Forests in the State of Manipur is annexed and marked herewith as **ANNEXURE A-1 (PAGE NO. 7-9)**
5. It is further submitted that the Deputy Commissioner, Churachandpur vide letter dated 24.08.2024 clarified and stated that both SDO, Churachandpur and SDO, Saikot have no information or revenue records of Khuga Reserve Forest. A copy of the letter dated 24.08.2024 issued by the Deputy Commissioner, Churachandpur is marked and annexed herewith as **ANNEXURE A-2 (PAGE NO.10-11)**

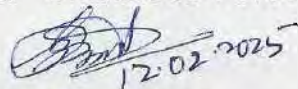

Thokehom Bimol Singh
 Oath Commissioner (Judicial)
 Imphal East District, Manipur
 Regd. No. 562/2024

RESPONSE TO THE ALLEGED SALE OF KHUGA RESERVED FOREST LAND



6. It is most respectfully submitted that the Water Resources Department, Government of Manipur registered a complaint to the Officer-in-charge, Churachandpur Police Station, Manipur dated 16.08.2024 for encroachment of land near the Khuga Dam, Churachandpur and accordingly an FIR bearing FIR No. 214(08)2024 CCP-PS u/s 326(b)/329(3)/3(5)BNS was filed on 17.08.2024 at 4:30PM in Churachandpur P.S. by the Water Resources Department, Government of Manipur. A true and correct copy of the Complaint dated 16.08.2024 is marked and annexed herewith as **ANNEXURE A-3 (PAGE NO 12)** and a true and correct copy of the FIR. No 214(08)2024 CCP-PS dated 17.08.2024 is marked and annexed herewith as **ANNEXURE A-4 (PAGE NO 13-15)**

7. It is most respectfully submitted that a team of Churachandpur Forest Division conducted a spot enquiry of the patch of land cleared and allegedly being on sale by a private party on 15.08.2024. Upon investigation, it was found that the said land neither falls under Reserved Forest nor Protected Forest. It is submitted that the said land is an un-surveyed jhum land in the name of Shri Siaktinpao and falls under "Unclassed Forest" category.


12.02.2025


Thokchom Bimol Singh
Oath Commissioner (Judicial)
Imphal East District, Manipur
Regd. No. 562/2024

It is further submitted that the area being a catchment area of Khuga Dam, the Forest Department, Government of Manipur covered this land in the Working Plan of Southern Forest Division, Churachandpur under Compartment No. 27 of the old Working Plan 2010-11 to 2019-20 for the purpose of protection and controlling soil erosion. A true and correct copy of the Inspection Report dated 15.08.2024 conducted by the Range Forest Officer/Churachandpur Range is marked and annexed herewith as **ANNEXURE A-5 (PAGE NO. 16-17)**

8. It is most respectfully submitted that the Revenue Department, Government of Manipur issued a Notification dated 29.01.1996 indicating that Shri Siaktinpao s/o Soivum of Mata Village is the owner of the unsurveyed hill land (Ujok) with an area of 4.97 acres. A true and correct copy of the Notification dated 29.01.1996 is marked and annexed herewith as **ANNEXURE A-6 (PAGE NO. 18)**

9. It is humbly submitted that the Deputy Commissioner, Churachandpur issued a letter dated 23.08.2024 clarifying that the said land belongs to that Shri Siaktinpao s/o Soivum of Mata Village which was registered under the registration No. 159 of 03.12.2971 at Sub-Registrar Churachandpur, Manipur. A true and correct copy of the letter dated 23.08.2024 issued by the Deputy Commissioner, Churachandpur is marked and annexed herewith as **ANNEXURE A-7 (PAGE NO. 19-21)**




12.02.2025
Thokehom Bimol Singh
Oath Commissioner (Judicial)
Imphal East District, Manipur
Regd. No. 562/2024

10. It is most respectfully submitted that the Government of Manipur is committed to the protection and conservation of Reserved Forests and Protected Forests in the State of Manipur and accordingly has been taking necessary steps for protection of the same.
11. It is humbly prayed that the present Counter Affidavit may be taken on record.
12. It is submitted that the answering Deponent further craves the leave of this Hon'ble Tribunal to file Additional/Supplementary Affidavit as and when required or directed by this Hon'ble Tribunal.



DEPONENT

Divisional Forest Officer
Churachandpur Forest Division
Government of Manipur

VERIFICATION

I, the above-named Deponent, do hereby verify that the contents the affidavit are true and correct to the best of my knowledge and based on record. No part of it is false and nothing material has been concealed therefrom.

Verified at Imphal on this 12th day of February 2025.

DEPONENT

Divisional Forest Officer
Churachandpur Forest Division
Government of Manipur

Thokehom Bimol Singh
Oath Commissioner (Judicial)
Imphal East District, Manipur
Regd. No. 562/2024

ANNEXURE A-1

List of Reserved Forests in Manipur

Sl. No.	Name of Reserved Forests	District	Division
1	Cheklapai	Churachandpur	Churachandpur
2	Chingkheiching	Imphal East	Central
3	Dampi	Churachandpur	Churachandpur
4	Gwarok	Thoubal	Thoubal
5	Heingang	Imphal East	Central
6	Heirok Chingdompok	Tengnoupal	Tengnoupal
7	Irangmukh	Noney	Noney
8	Jirimukh	Jiribam	Jiribam
9	Jiri-Makru (Keiphundai)	Jiribam	Jiribam
10	Kangchup Chiru	Kangpokpi	Kangpokpi
11	Kangchup	Kangpokpi	Kangpokpi
12	Kangbung	Chandel	Chandel
13	Kanglatongbi-Kangpokpi	Kangpokpi	Kangpokpi
14	Keiphundai Extension	Jiribam	Jiribam
15	Khamenlok-Gwaltabi	Senapati	Central
16	Khumanthou Ching	Kangpokpi	Kangpokpi
17	Khunulaba Ching	Kakching	Thoubal
18	Konung	Bishnupur	Bishnupur
19	Laimaton	Noney	Noney
20	Langjingmanbi	Churachandpur	Bishnupur
21	Langol	Imphal West	Central
22	Langol (Extension)	Imphal West	Central
23	Longya	Chandel	Chandel
24	Ningthemchakhul (Laiching)	Imphal East	Central
25	Nongmaiching	Imphal East	Central
26	Nongrenching (Khema)	Imphal East	Central
27	Sambei Pulum	Imphal East	Central
28	Thongam Mondum	Thoubal	Thoubal
29	Thongjao Kabui	Kakching	Thoubal
30	Tolbung	Pherzawl	Pherzawl
31	Tadubi-Maram	Senapati	Senapati
32	Vangai	Jiribam	Jiribam
33	Waikhong Pine	Kakching	Thoubal
34	Warok	Bishnupur	Bishnupur
35	Yaingangpokpi	Senapati	Central & Thoubal
36	Yangenching	Chandel	Chandel


 Divisional Forest Officer
 Churachandpur Forest Division,
 Government of Manipur

List of Protected Forests in Manipur

Sl. No.	Name of Protected Forest	District	Division
1	Bishnupur Khoupum Roadside	Bishnupur, Noney	Bishnupur, Noney
2	Churachandpur-Khoupum	Churachandpur	Churachandpur, Noney, Bishnupur
3	Churachandpur-Thinghat Roadside	Churachandpur	Churachandpur
4	Churachandpur Tipaimukh Roadside	Churachandpur, Pherzawl	Churachandpur, Pherzawl
5	Roadside	Urkhul	Urkhul, Central
6	Haraorou	Kangpokpi	Kangpokpi
7	Imphal-Iril	Kangpokpi, Senapati	Kangpokpi, Senapati
8	Kakching Khunou Mamang Ching	Chandel	Chandel
9	Kangchup Leimakhong-Irang	Kangpokpi, Noney	Kangpokpi, Noney
10	Kangpokpi Tamenglong Roadside	Kangpokpi	Kangpokpi, Tamenglong
11	Kharam	Kangpokpi	Kangpokpi
12	M.XVI(A)	Kangpokpi	Kangpokpi
13	Parallel Lokchao Roadside	Chandel, Tengenoupal	Chandel, Tengenoupal
14	Sendra	Bishnupur	Bishnupur
15	Sikhong Ningel Hills	Thoubal, Kamjong	Thoubal, Kamjong
16	Soigupat	Bishnupur	Bishnupur
17	Tairenpokpi-tamenglong	Kangpokpi, Noney, Bishnupur	Kangpokpi, Noney, Bishnupur
18	Tuining Tuichum	Churachandpur	Churachandpur
19	Urkhul	Urkhul	Urkhul
20	Valley	Imphal East/west	Central
21	Waithou	Thoubal	Thoubal
22	Yangoi Achouba Sileikhong	Bishnupur	Bishnupur

[Signature]
 Divisional Forest Officer
 Churachandpur Forest Division
 Government of Manipur

List of Proposed Reserved Forests in Manipur

Sl. No.	Name of Proposed Reserved Forests	District	Division
1	Burma border	Chandel, Tengnoupal, Kamjong	Chandel, Tengnoupal, Kamjong
2	Chandel pine	Chandel	Chandel
3	Inkanki	Tamenglong	Tamenglong
4	Ireng	Kangpokpi	Kangpokpi
5	Kangpokpi Karong road side	Kangpokpi	Kangpokpi
6	Khunuda Laiching	Thoubal	Thoubal
7	Koubru	Kangpokpi	Kangpokpi
8	Lamdang	Chandel	Chandel
9	Lamphel research plot	Imphal west	Central
10	Lentang PRF	Ccpur	Ccpur
11	Maibamlokpa ching	Bishnupur	Bishnupur
12	New cachar road side	Kangpokpi, Noney, Tamenglong, Jiribam	Kangpokpi, Noney, Tamenglong, Jiribam
13	Nungba	Noney	Noney
14	Oinamlong	Tamenglong	Tamenglong
15	Tuilong	Tamenglong	Tamenglong
16	Tuining Tuichum Yengkai Lok	Ccpur	Ccpur
17	Uningthou ching	Senapati	Senapati
18	Upper makru	Tamenglong	Tamenglong

True Copy

[Handwritten signature]

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Divisional Forest Officer
Churachandpur Forest Division
Government of Manipur

10

GOVERNMENT OF MANIPUR
OFFICE OF THE DEPUTY COMMISSIONER, CHURACHANDPUR

No. 2/43/2020-DC/CCP(Pt-1) / 1090

24th August, 2024

To,

The Divisional Forest Officer
Churachandpur Forest Division,
Manipur

Subject: Request for clarification on "Khuga Reserved Forest".

Madam,

I am to invite a reference to your letter No. 7/22/2019 (FCA)/DFS dated 22nd August, 2024 on the above subject and to state that vide letter No. 2/43/2020-DC/CCP(Pt-1) dated 22nd August, 2024, directions were given to SDOs of Churachandpur and Saikot Sub-Divisions to look into the matter and to submit a report.

In this regard, both Sub-Divisional Officers of Churachandpur and Saikot have submitted their replies vide Letter No. 1/SDO/CH/TCH/2024 dated 23.08.2024 and letter No. 02/SKT/Rev/2023 dated 22.08.2024 respectively, which is self-explanatory. (copy of letters with enclosures enclosed).

Submitted for kind perusal.

Encl.: As stated above

Yours sincerely,

24/08/24

(Dharun Kumar S.)
Deputy Commissioner,
Churachandpur

Copy to:

1. The SDOs, Churachandpur/ Saikot
2. Relevant file.

Divisional Forest Officer
Churachandpur Forest Division
Government of Manipur

GOVERNMENT OF MANIPUR
OFFICE OF THE SUB-DIVISIONAL OFFICER
CHURACHANDPUR

No.1/SDO/CH/TCH/2024:

Churachandpur, the 23rd August, 2024

To,

The Deputy Commissioner,
Churachandpur.

Subject: Request for clarification on "Khuga Reserved Forest" - reg.

Sir,

With reference to Letter No. 2/43/2020-DC/CCP(Pt - 1) dated the 22nd August 2024 on the above mentioned subject, it is to report that this office has no information or revenue record of any "Khuga Reserved Forest" from the land records available.

2. Submitted for kind information and necessary action please.

Enclosed:

1. Report of Sub-Registrar, Churachandpur Sub-Division (Annexure - I).
2. Written Answers to Unstarred Question in Rajya Sabha dated 5th March 2018 (Annexure - II).

Yours sincerely,

True Copy

[Handwritten signature]

[Handwritten signature]
(LALTHAZAM)
Sub-Divisional Officer
Churachandpur.

[Handwritten signature]

Divisional Forest Officer
Churachandpur Forest Division
Government of Manipur

ANNEXURE A-3

GOVERNMENT OF MANIPUR WATER RESOURCES DEPARTMENT

No. SE/KPC/MIS/2024/ 125

Dated the 16th Aug. 2024

To:
The Officer-in-Charge
Churachandpur Police Station
Churachandpur, Manipur



Subject: Complain regarding Land Encroachment Near Khuga Dam and Request for FIR.

Sir,

I am writing to bring to your immediate attention a pressing issue concerning the illegal encroachment of land near the Khuga Dam, Churachandpur. It has come to my notice that a group of individuals has unlawfully occupied and started developing the land adjacent to the Dam which is a violation of property laws and possess a serious threat to the environment and public resources. Their action has been damaged to the Khuga Dam as well as polluted to the Dam.

The encroachment has not only disturbed the natural landscape but also jeopardizes the integrity of the dam area, which is crucial for the community's water supply and ecological balance. The encroachers have begun unauthorized clearing of trees and construction of roads.

I kindly request the Churachandpur Police Station take immediate action as per the law of the State to address this matter. Specifically, I urge you to conduct a thorough investigation to identify and assess the extent of encroachment, register a First Information Report (FIR) against the individuals involved in this unlawful activity and implement measure to halt further development or unauthorized use of the land.

The encroachment of land not only violates the legal norms but also affect the local community and environment. Prompt action from your esteemed office will help restore order and prevent further damage.

Thank you for your attention to this urgent matter.

*Treated as an OE of FIR NO.
214 (2) 2024 (CP-PS U/S 326(b)/
329(3)/3(c) BNS*

Sher
17/8/2024
CP-PS
Officer-in-charge,
Churachandpur Police Station
Manipur

Yours faithfully

(Chitam Chongtham) (36 Yrs)
Superintending Engineer
Khuga Project Circle
Water Resources Department, Manipur.
Dated, the 16th Aug, 2024

Endr: No. SE/KPC/MIS/2024/ 125

s/o Ch. Chittaranjan

Add: Nagamapal, Singjabung L.C.

7005402938

Copy to:

1. The Chief Engineer, WRD, Manipur
2. Addl. Chief Engineer-I, WRD, Manipur
3. The Deputy Commissioner, Churachandpur
4. The Superintending Police, Churachandpur
5. Executive Engineer, KHD, WRD
6. File concerned.

Hino
Divisional Forest Officer
Churachandpur Forest Division
Government of Manipur



(Chitam Chongtham)
Superintending Engineer

True Copy
1 Aug 2024



ANNEXURE A-4

Manipur Police

I.I.F - 1

FIRST INFORMATION REPORT
(Under Section 173 B.N.S.S.)

1. DISTRICT: Churachandpur

PS. Churachandpur

YEAR: 2024

FIR No. 214(08)2024

Date and time of FIR: 17/08/2024 at 04:30 PM.

2.

Sl. No.	Acts	Sections
01	BNS	326(b)/329(3)/3(5)

3. (a) Occurrence of Offence:

Day: Not mentioned in the O.E.

Date from: Not mentioned in the O.E.

Date to: Not mentioned in the O.E.

Time Period:

Time from: Not mentioned in the O.E.

Time to: Not mentioned in the O.E.

(b). Information received at PS:

Date: 17/08/2024

Time: 04:30 PM.

(c). General Diary Reference:

Entry No. 20 /CCP-PS/2024

Date & Time: 17/08/2024 at 04:30 PM.

4. Type of information: Written

5. Place of occurrence:

(a) Direction and distance from PS: About 5 Km South

Beat No.

(b) Address: Near Khuga Dam

(c) In case outside the limit of this Police Station, then Name of PS:

6. Complainant/ Informant:

(a) Name: Chitam Chongtham

(b) Fathers name: Ch.Chittaranjan

(c) Date/ Year of Birth: 35 years

(d) Nationality: Indian

(e) UID No.

Passport No. NIL

(f) Date of issue:

Place of issue:

(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN)

Sl. No.	ID Type	ID No.
01		

(h) Occupation:

(i) Address:

Sl. No.	Address Type	Address
1	Present address	Nagamapal, Singjubung Leirak
2	Permanent address	Nagamapal, Singjubung Leirak

(j) Phone number:

7. Details of known/ suspected/ unknown accused with full particulars:

Sl. No.	Name	Alias	Relative's name	Present address
01	Unknown group of individuals	NIL	NIL	NIL


 Divisional Forest Officer
 Churachandpur Forest Division
 Government of Manipur

8. Reasons for delay in reporting by the complainant/ informant:

9. Particulars of properties of interest:

Sl. No.	Property Category	Property Type	Description	Value (in Rs.)
01				

10. Total value of property: Rs.

11. Inquest Report/ U.D. Case No., if any:

Sl. No.	UIDB No.
01	NIL

12. First Information contents:

GOVERNMENT OF MANIPUR
WATER RESOURCES DEPARTMENT

No.SE/KPC/MIS/2024/125

Dated the 16th Aug, 2024

To,

The Officer-In-Charge
Churachandpur Police Station
Churachandpur, Manipur.

Subject:- Complain regarding Land Encroachment Near Khuga Dam and Request for FIR.

Sir,

I am writing to your immediate attention a pressing issue concerning the illegal encroachment of land near Khuga Dam, Churachandpur. It has come to my notice that a group of individuals has unlawfully occupied and started developing the land adjacent to the Dam which is a violation of property of laws and process a serious threat to the environment and public resources. Their action has been damaged to the Khuga Dam as well as polluted to the Dam.

The encroachment has not only disturbed the natural landscape but also jeopardizes the integrity of the dam area, which is crucial for the community's water supply and ecological balance. The encroachers have begun unauthorized clearing of trees and construction of roads.

I kindly request the Churachandpur Police Station take immediate action as per the law of the State to address this matter. Specifically, I urge you to conduct a thorough investigation to identify and assess the extent of encroachment, register a First Information Report (FIR) against the individuals involved in this unlawful activity and implement measure to halt further development or unauthorized use of the land.

The encroachment of land not only violates the legal norms but also affect the local community and environment. Prompt action from your esteemed office will help restore order and prevent further damage.

Thank you for your attention to this urgent matter.

Your's faithfully

sd/-

(Chitam Chongtham) 35 years
Superintending Engineer Khuga Project
Circle Water Resources Department, Manipur.

Dated, the 16th Aug, 2024

s/o Ch.Chittaranjan Add: Nagamapal, Singjubung Leirak
#7005402938



Endt:No.SE/KPC/MIS/2024/125

Copy to:

1. The Chief Engineer, WRD, Manipur
2. Addl.Chief Enginer-1, WRD, Manipur
3. The Deputy Commissioner, Churachandpur
4. The Superintendent of Police, CHurachandpur
5. Executive Engineer, KHD, WRD
6. File concerned.

(Chitam Chongtham)
Superintending Engineer Khuga Project
Circle Water Resources Department, Manipur.

[Handwritten Signature]

Divisional Forest Officer
Churachandpur Forest Division
Government of Manipur

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at item No.

(1) Registered the case and took up the investigation/ or

(2) Directed (Name of I.O.): Thianminboi Vaiphei
No.

Rank: Sub-Inspector (S.I.)
to take up the Investigation:

(3) Refused investigation due to:

(4) Transferred to PS:
on point of jurisdiction

District:

E.I.R. Read over to the complainant/ informant, admitted to be correctly recorded and a copy given to the complainant/
informant, free of cost.

R.O.A.C

14. Signature/ Thumb impression
of the complainant/ informant

Signature of Officer in charge, Police Station

Name: Md. Jaheruddin

Rank: MPS

No.

Officer-in-charge
Churachandpur Police Station
Manipur

15. Date and time of dispatch to the court: 18/08/2024



Huro
Divisional Forest Officer
Churachandpur Forest Division
Government of Manipur

True Copy

in case

ANNEXURE A-5

Government of Manipur
Office of the Range Forest Officer, Churachandpur Range
Tuibong, Churachandpur

No.11/1/2022/CRO/635

Churachandpur, the 15th August, 2024

To,

The Divisional Forest Officer,
Churachandpur Forest Division,
Government of Manipur

Subject: Inspection Report.

Ma'am,

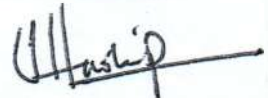
With reference to the subject cited above and as per your instruction, a spot inquiry was conducted on the patch of land which was supposedly being on sale by a private party and it was found to be located adjoining Khuga River, beside Khuga Dam and falls under **Compartment No. 27 of Teisheng Block as per old Working Plan of 2010-11 to 2019-20.**

It is to further state that this patch of land does not fall under any Reserved Forest or Protected Forest area and was previously used for Jhum Cultivation and for collection of firewood.

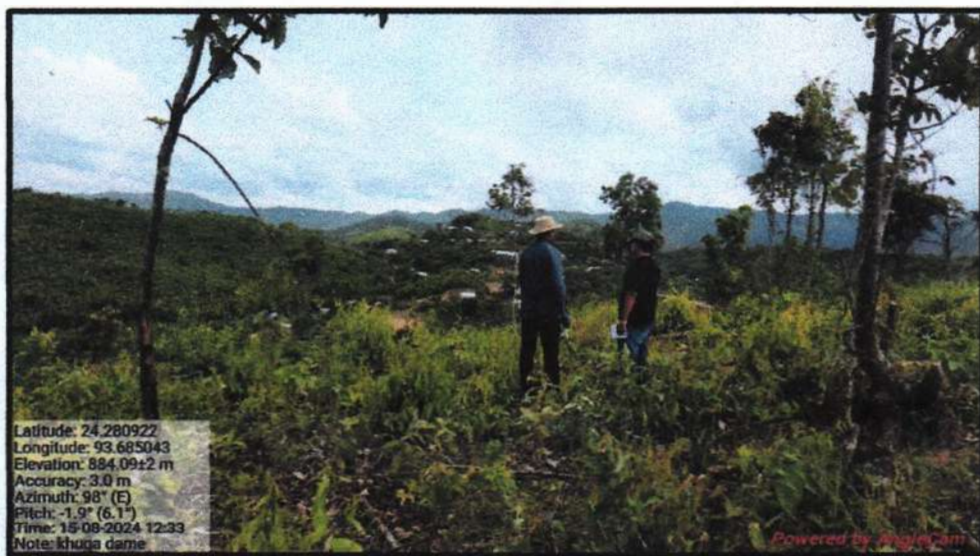
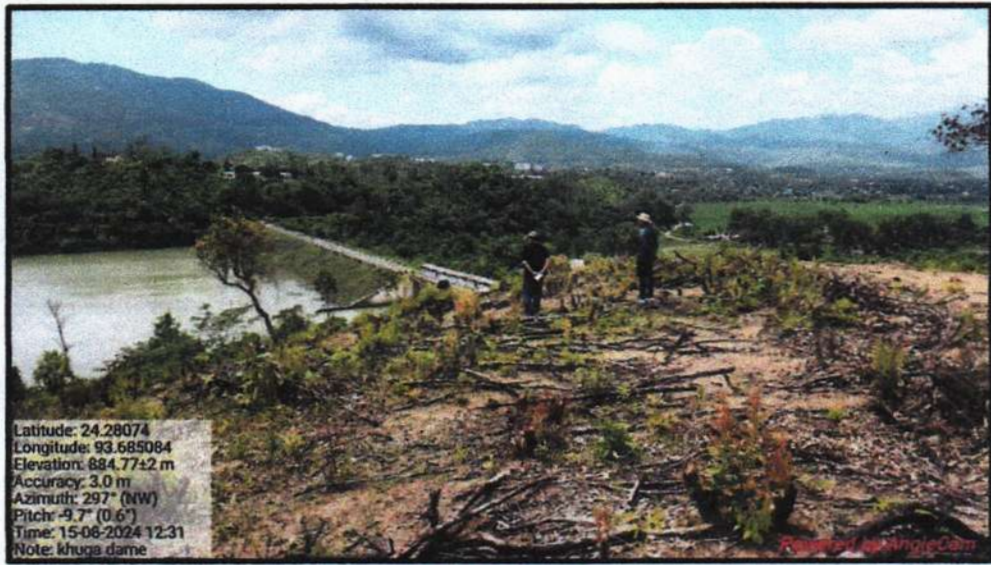
Submitted for favour of kind information and necessary action.

Enclosed :
As stated above

Yours faithfully,



(Lunkhomang T Haokip)
Range Forest Officer,
Churachandpur Range



True Copy
v. Sam. Kame

U. H. H. H.
 Range Forest Officer
 Churachandpur Forest Range
 Government of Manipur

Manipur



Gazette

**EXTRAORDINARY
PUBLISHED BY AUTHORITY**

No. 460 Imphal, Thursday, February 8, 1996 (Magha 19, 1987)

**GOVERNMENT OF MANIPUR
SECRETARIAT REVENUE DEPARTMENT**

NOTIFICATION
Imphal, the 29th January, 1996

No. 38/43/93-R. – The Government of Manipur is pleased to notify under Section 4 of the Land Acquisition Act, 1894 that the lands specified in the schedule below are likely to be needed as part of the acquisition of unsurveyed hill land (phase-11) under the Khuga Dam Project.

SCHEDULE

Sl. No.	Name of the owners.	Area to be acquired.	Nature of lands.
1.	Shri Siaktinpao s/o Seivum of Mata	4.97 Acres	Unsurveyed hill land (Ujok)
2.	Smt. Kimlianting w/o (L) Minkhopao of Saipum	2.87 -do-	Unsurveyed hill land (paddy field)
3.	Shri Thangneilian s/o Ginkholal of Saipum	14.37 -do-	Unsurveyed hill land (Uyok)
4.	Shri Genkholian s/o (L) Thangtinkai of Saipum	3.24 -do-	Unsurveyed hill land (paddy field)

2. Further, the Government of Manipur being of the opinion that the said land is urgently needed for the said public purpose is pleased to direct under Sub-Section (4) of Section 17 of the Act that the Provision of Section 5-A of the Act shall not apply.

By order & in the name of the Governor,

ANNAYOK J. TAYENG,
Commissioner (Revenue), Govt. of Manipur.

GOVERNMENT OF MANIPUR
OFFICE OF THE DEPUTY COMMISSIONER, CHURACHANDPUR

oFO/South Churachandpur
Receipt/Petition No. 208
Date 28-08-2024

No. 2/43/2020-DC/CCP(Pt-1)/1091

23rd August, 2024

To,

The Divisional Forest Officer
Churachandpur Forest Division,
Manipur

Subject: Enquiry into clearing of land near Khuga Dam- reg.

Madam,

I am to invite a reference to your letter No. 7/22/2019 (FCA)/DFS dated 15th August, 2024 on the above cited subject and to state that vide letter No. 3/11/2020-DC/CCP/1058 dated 16th August, 2024, directions were given to SDOs of Churachandpur and Saikot Sub-Divisions to cause an enquiry in to the matter (Copies of letter enclosed) and to submit a report.

Whereas, the said land falls under the jurisdiction of Saikot Sub-Division, the O/o SDO/ Saikot Sub-Division, conducted an enquiry wherein stakeholders were present. Copy of Report Submitted by Sub-Divisional Officer, Saikot is enclosed along with necessary enclosures wherein the findings are also noted.

Submitted for kind perusal and further necessary action.

Encl.: As stated above

Yours sincerely,


23/08/24

(Dharun Kumar S.)
Deputy Commissioner,
Churachandpur

Deputy Commissioner
Churachandpur

Copy to:

1. The SDOs, Churachandpur/ Saikot
2. Relevant file.



**GOVERNMENT OF MANIPUR
OFFICE OF THE SUB-DEPUTY COLLECTOR : SAIKOT
CHURACHANDPUR**

Saikot, the 22nd August, 2024

To,
The Sub-Divisional Officer
Saikot

**Subject: Forwarding of minutes of the meeting wrt. enquiry of
cleared land near Khuga Dam**

Sir,

In inviting a reference to order No. 05/35/SDO(SKT)/Misc/2017: A joint meeting of Shri T.Paokai Haokip (Executive Engineer IFCD Churachandpur), Shri Haumang(Chief of Sehken Village), and Shri Siaktinpao(Claimant of the land) was held on 21st of August 2024 at 11:00AM in the Office of the Sub-Divisional Officer, Saikot(Mini Secretariat Complex) to discuss and verify relevant documents pertaining to the cleared land near Khuga Dam. The copy of the minutes of the meeting is enclosed herewith. Spot enquiry has been conducted after the meeting.

Submitted for kind information and necessary action.

Encl: As above

1. Minutes of the meeting
2. Relevant documents


(Thongkhohao Haokip)
SUB-DEPUTY COLLECTOR SAIKOT



PROCEEDINGS OF THE MEETING ON ENQUIRY INTO CLEARING OF LAND NEAR KHUGA DAM HELD ON 21ST AUGUST 2024 AT 11:00AM.

At the outset, the Sub-Deputy Collector, Saikot welcomed the members and highlighted the agenda of the meeting.

Member present:

1. Siektinpao of New Mata Village (land owner)
2. T. Paokai Haokip (EE, IFCD)

1. To establish the legal status of the land in question, Shri Siektinpao produced the related land documents. The land was acquired viude sale deed registration No. 159 of 3/12/1971 at Sub Registrar Churachandpur. The documents was verified and found to be genuine. (documents enclosed)
2. As per the Water Resources Department, monetary compensation was awarded to Shri Siektinpao twice as under:
 - a) A portion of land to be submerged, measuring 4.97acre amounting to Rs. 91,845.00 vide No. DC(CCP)/LA/96-1(B)/759 dated 9th April 2003 (copy enclosed). The gazette copy of area measuring 4.97acre of land vide gazette order No: 460 dated 8th Feb. 1996 is enclosed.
 - b) Further, another payment was made to the same person amounting to Rs. 78,192.34 dated 29th March 2007 vide Cheque No. 342292 on account of the Execution case No. 3 of 2000 OS(LA) No. 18/(1330)/83/50/88/53/89. A photocopy of APR enclosed.
3. Water Resources Department further stated that as per the map and documents available with them so far, the compensated area of land comprises of submerged area and low lying areas only. The meeting ended with thanks from the SDC/Saikot.

Encl:

1. Copy of Sale deed No 159 of 3/12/1971
2. Gazette.No. 460 of 8th feb. 1996
3. Copy of APR for Rs. 78,192.34


(Thongkhohao Haokip)
Sub-Deputy Collector/Saikot

Copy to:

1. The Deputy Commissioner, Churachandpur
2. Executive Engineer, IFCD, Churachandpur

True Copy
